

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1

CUSTOMS APPEAL NO. 52193 OF 2018

[Arising out of Order-in-Original No. 10/2018/RNS/COMMR/IMP/ICD/TKD dated 30.03.2018 passed by the Pr. Commissioner of Customs, (Import) Tughlakabad, New Delhi]

SHRI ROHIT SHARMA

R/o 34 MC Colony Near Tikona Park
Hissar, Haryana

Appellant

VERSUS

COMMISSIONER OF CUSTOMS (IMPORT)

Inland Container Depot,
Tughlakabad,
New Delhi-110044

Respondent

Appearance:

Shri Ashutosh, Advocate for the appellant
Shri Rakesh Kumar, Authorised Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing : 17/01/2024

Date of Decision: 26/02/2024

ORDER

P V SUBBA RAO:

The appeal is dismissed. For order, see order of date in Customs Appeal No. 51911 of 2018.

[Order pronounced on **26.02.2024**]

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. V. SUBBA RAO)
MEMBER (TECHNICAL)